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C.A.No. 5920 OF 1998
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ITEM NO. 1A COURT NO. 3 SECTION XIV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 5920 OF 1998@@
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Moolchand Bakhru and Anr. ... Appellant (s)

Vs.

Rohan and Ors. ... Respondent (s)

(HEARD BY HON'BLE KHARE AND ASHOK BHAN, JJ)

Date: 29.1.2002 This matter was called on for
judgment today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE S.N. PHUKAN
HON'BLE MR. JUSTICE ASHOK BHAN

For appellant (s) In-person

For respondent (s) Mr. RP Singh, Adv.

Mr. KL Janjani, Adv.

UPON hearing counsel, the Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
Hon'ble Mr. Justice Ashok Bhan pronounced the
judgment of this Court.

The appeal is allowed. There shall be no order as
to costs.

Reportable.@@
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.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master

Signed judgment is placed on the file.